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## (2023) 04 AHC CK 0004 Allahabad High Court

Case No: Writ-C No. 22872, 23241, 23786, 27687 Of 2016

M/S Bureau Chief Rastriya Sahara And Another

**APPELLANT** 

Vs

Labour Commissioner U.P. And 2 Others

RESPONDENT

Date of Decision: April 3, 2023

## **Acts Referred:**

Constitution Of India, 1950 - Article 14, 16, 41, 43, 136, 226, 227

• U.P. Industrial Disputes Act, 1947 - Section 2A, 4K, 5C(3), 6N, 6(4), 6(4)(a), 6(4)(b), 6(4)(c), 6(4)(d), 6(4)(e), 6(4)(f), 6(4)(g), 6(4)(h), 6(4)(i), 11A

• Industrial Disputes Act, 1947 - Section 2(a)(ii), 2(oo)(bb), 10(1C), 25G, 39

• Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 - Section 2(c), 2(dd), 2(f), 3, 3(1)

• Indian Penal Code, 1860 - Section 380

• Evidence Act, 1872 - Section 114

Hon'ble Judges: Kshitij Shailendra, J

Bench: Single Bench

Advocate: Shakti Swarup Nigam, Janmed Kumar, Chandra Bhan Gupta, Ajay Rajendra

Final Decision: Allowed

**Judgement**